

SPECIAL BENCH

O-207

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/295(KB)2021
IA(I.B.C)/859(KB)2023, IA(I.B.C)/715(KB)2023,
IA(I.B.C)/714(KB)2023, IA(I.B.C)/713(KB)2023,
IVN.P (IBC)/7(KB)2023, IA(I.B.C)/226(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17TH NOVEMBER 2023, 10:30 A.M

IN THE MATTER OF	RESERVE BANK OF INDIA VS SREI INFRASTRUCTURE FINANCE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Jishnu Saha,Sr. Adv.] For SREI , Administrator
Mr.Debnath Ghosh, Adv.]
Mr.Soumyajit Mishra,Adv.]

Mr.Shaunak Mitra,Adv.] For Navneet Garg in IA 859/2013
Ms. Sonali Panda,Adv.]
Mr.D.N.Chaubey,Adv.]

Mr.Anoop Rawat, Adv.] For In IA 713/2023,IA 715/2024
Mr.Saurav Panda, Adv.]
Mr.D.Dutta Roy,Adv.]
Ms.Arushi Chandra,Adv.]
Ms.Rasmi Sharma,Adv.]

Mr. Deepak Khosla,Adv.] For the Applicant

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/859(KB)2023-** Ld. Counsel for the applicant seeks time to file Rejoinder to the reply affidavit. At request, one week time is granted to file rejoinder.

3. **IA(I.B.C)/715(KB)2023, IA(I.B.C)/714(KB)2023 &, IA(I.B.C)/713(KB)2023-**

- i. Ld.Counsel Mr. Deepak Khosla, appearing for the applicant would vociferously submit that the IAs ought to have been considered before the plan was approved by this Tribunal (the Regular Bench). On being pointed out that such submissions cannot be considered by a bench of different composition as this one, Ld.Counsel started casting aspersions on the members, made submissions which the Bench of present composition is neither supposed to be addressed, nor would be bound to consider, being Bench of equal strength as the one which has approved the plan. The grievance if any, can only be considered by the Bench comprising of Hon'ble Members who have approved the plan i.e. the Regular Bench.
- ii. In view of such, we post the matter before the Regular Bench, so that the submissions made today be considered by the same Hon'ble Members who have approved the plan.
- iii. Since the Ld.Counsel urges for an urgent hearing, we post these IAs on **30/11/2023**.

4. List all other IAs on **19/12/2023**.

ARVIND DEVANATHAN
Member (Technical)

BIDISHA BANERJEE
Member (Judicial)